

of Income-tax Act is now tentamount to be withdrawn whereby great hardships are caused to said trusts;

(b) whether Government have received any representation during a period of last two years in that regard; and

(c) what action Government have taken in the matter?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) The Supreme Court in the case of the sole Trustee Lok Shikshnan Trust Vs. Commissioner of Income-tax (101 ITR page 234) has laid down that in order to qualify for exemption from income-tax, a charitable trust with an object of general public utility, must not carry on an activity for profit. What constitutes an activity for profit is a matter to be examined with reference to the facts of each case. If the publication activity is carried on by such a trust with the object of making profit it is not entitled to exemption under section 11 of the Income-tax Act, 1961. In such a case deduction under section 80-G will not be available to the donors to the Trust.

(b) The Government have received representations in this regard.

(c) The matter is under consideration.

Import of Raw Cashewnuts

1712. SHRI RAMACHANDRAN KADANNAPALLI: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) how many employees are working in cashew industry in Kerala;

(b) whether raw cashewnuts are being imported from African countries; and

(c) if so, which are the other countries from where we are importing raw cashewnuts?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI MOHAN DHARIA): (a) The accepted labour strength in the factories in Kerala, which are eligible for allotment of imported raw cashewnuts by the Cashew Corporation of India is 1,20,039. In respect of the non-eligible factories, no authentic information about the labour strength is available, but it is estimated at about 22,392. Thus the total number of employees working in Cashew Processing Industry in Kerala is placed at 1,42,431 approximately.

(b) and (c). The raw cashewnuts are imported by the Cashew Corporation of India, principally from the East African countries of Tanzania, Mozambique and Kenya; small quantities are being imported from Senegal, Dahomey, Guinea and Madagascar also.

Closure of Textile Mills in Kerala

1713. SHRI RAMACHANDRAN KADANNAPALLI: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) how many textile mills in Kerala were closed during 1975-76;

(b) what is the total loss estimated therefor; and

(c) the steps taken to reopen those mills?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI MOHAN DHARIA): (a) and (b). There are four cotton textile mills in Kerala which closed during calendar years 1975 and 1976 and continue to remain closed. The loss is equal to the production of 65,008 Spindles and 100 looms which have been rendered idle.

(c) One of the 4 closed mills is under the management of Kerala Government which is taking necessary action

to reopen this mill. Since the NTC has been already overburdened with an onerous responsibility of managing 105 sick cotton textile mills at present, take-over of more sick or closed textile mills for management by the NTC is not favoured. However, any viable proposal from the State Government for the take-over of the sick units will be favourably considered.

झालावाड़ जिले में अफीम का उत्पादन

1714. श्री चतुर्भुज : क्या वित्त तथा राजस्व और बैंकिंग मन्त्री यह बताने की कृपा करेंगे कि :

(क) झालावाड़ जिले में गत तीन वर्षों में प्रत्येक वर्ष अफीम का कितना उत्पादन हुआ तथा अफीम की खेती का विस्तार कर उसका उत्पादन बढ़ाने के लिये क्या उपाय किये जा रहे हैं; और

(ख) इस कार्य के लिए अफीम उत्पादकों को क्या प्रोत्साहन दिये जा रहे हैं ?

वित्त तथा राजस्व और बैंकिंग मंत्री (श्री एच० एम० पटेल) (क) पिछले तीन वर्षों में झालावाड़ जिले में उत्पादित अफीम की मात्रा वर्षवार नीचे दिये अनुसार है :—

वर्ष	70 डिग्री घनत्व पर उत्पादित अफीम की मात्रा (टनों में)
1974-75.	137
1975-76.	142
1976-77.	98 (अनन्तिम)

झालावाड़ जिले की सभी तहसीलों में पोस्त की खेती की जा रही है। वर्ष 1976-77 में उत्पादन में कमी प्रतिकूल मौसम परिस्थितियोंके कारण हुई। फसल वर्ष 1977-78 के दौरान जिले में पोस्त की खेती बढ़ाने के प्रश्न

पर, हमेशा की तरह, लाइसेंसों की जारी करते समय विचार किया जायगा।

(ख) देश में अफीम का उत्पादन बढ़ाने तथा पोस्त उगाने वाले को प्रोत्साहन देने के लिए सरकार ने निम्नलिखित उपाय किये हैं :—

(i) पोस्त के काश्तकार को अफीम की देय कीमत उसके द्वारा दी गयी अफीम की उपज के आधार पर विसर्पी अनुमाप पर निश्चित की जाती है। जो काश्तकार प्रति हैक्टेयर अफीम की अपेक्षाकृत अधिक उपज देता है उसे अधिक ऊंची दर पर अदायगी की जाती है।

(ii) प्रत्येक अफीम प्रभाग में पोस्त के उस काश्तकार को नकद पुरस्कार दिया जाता है जो अफीम की सबसे अधिक उपज देता है।

(iii) कीटनाशक दवाओं तथा उर्वरकों के इस्तेमाल के सम्बन्ध में काश्तकारों को शिक्षा देने के लिये प्रदर्शनों की व्यवस्था की जाती है।

(iv) अफीम की उपज तथा किस्म में सुधार लाने की दृष्टि से पोस्त के बीजों, मिट्टी तथा उर्वरकों आदि पर प्रयोग करने के लिये पोस्त उगाने वाले कुछ क्षेत्रों में प्रयोगात्मक फार्म बनाये गये हैं। इन प्रयोगों से प्राप्त होने वाले परिणामों को पोस्त काश्तकारों को अफीम की अपनी उपज बढ़ाने के निमित्त उनका मार्ग दर्शन करने के लिये इस्तेमाल किया जायेगा।

(v) सरकार ने पोस्त की खेती तथा अफीम के उत्पादन के विभिन्न